

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1875
ANSWERED ON:26.07.2002
C & AG OBSERVATION
SHEESH RAM SINGH RAVI

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government have directed the Assessing Officers to take up the cases listed by audit to their Control Registers and issue necessary instructions for issuing statutory notices which have so far been escaping;
- (b) if so, whether the C&AG in its Report No.12A of 2002 on page 94 has brought out this fact; and
- (c) if so, the action taken to notice the assesseees and break nexus of I.T. officials with them?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN)

(a) & (b) Yes Sir.

(c) All such cases have now been selected for scrutiny and statutory notices have been issued as a corrective measure.